

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 101

CP (IB) No. 218/Chd/Pb/2023

**IN THE MATTER OF:**

Gurpreet Singh Ahuja

...Petitioner

Vs.

Bank of India

...Respondent

**Under Section:** 94(1), IBC 2016

**Order delivered on 09.07.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. G.S. Sarin, PCS  
Mr. APS Madaan, Advocate

For the IDBI Bank : Mr. Tajender Singh, Advocate

For the Bank of India : Mr. Harsh Garg, Advocate

**ORDER**

It is stated by learned counsel for the IDBI bank that he has filed objections against the petition vide Diary No. 2665/5 dated 28.05.2024. The same are taken on record. He is directed to file objections, if any, to the report filed under Section 99 of the Code within ten days with a copy in advance to the counsel opposite. It would be the last opportunity. Response thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. List the matter on 19.08.2024.

-sd-  
**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

SM